

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 6231
ANSWERED ON 05TH APRIL, 2018

COMPENSATION FOR LAND ACQUISITION

6231. SHRI KIRTI AZAD:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS
सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether land was acquired on Darbhanga-Madhubani road for construction of National Highway-57;
- (b) if so, the amount of compensation provided to farmers in this regard;
- (c) whether the farmers of Sakin Sundarpur, Darbhanga have received less compensation;
- (d) if so, the reasons therefor;
- (e) whether the order passed by the court of Arbitrator cum Additional Collector in favour of farmers of Sakin Sundarpur has not been complied with by National Highways Authority of India (NHAI); and
- (f) if so, the details thereof and the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) to (f) Yes Madam. Land for the development and maintenance of National Highways (NHs) is acquired under Section 3 of the NHs Act, 1956 and the amount of compensation is determined in consonance with the First Schedule to the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013, with effect from 01.01.2015.

An amount of Rs. 4.8 Crore towards land compensation has been deposited by the National Highways Authority of India (NHAI) with the Competent Authority cum DLAO, Darbhanga. However, some land owners have not been paid the Compensation amount as the matter of determination of Compensation is in the Court.

The Court of Arbitrator cum Additional Collector has dismissed the plea of affected/interested farmers/villagers. Affected/interested farmers/villagers have filed an appeal before the Civil Court Darbhanga against the order of Court of Arbitrator cum Additional Collector.
